

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 110

CP(IB) No. 111/Chd/Hry/2024

**IN THE MATTER OF:**

Medicines Company (India) Pvt. Ltd.

...Petitioner

**Under Section:** 59, IBC 2016

**Order delivered on 04.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Deepankur Sharma, Advocate

**ORDER**

It is stated by learned counsel for the petitioner that in pursuance of the last order, compliance affidavit has been filed vide Diary No. 1265/1 dated 31.05.2024 but the same is under objection. Learned counsel for the petitioner is directed to check it with the registry and get the objections removed within one week. List the matter on 05.08.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**